

(B)

Central Administrative Tribunal, Principal Bench

Review Application No.148 of 2000  
(in OA.No.1299 of 1995)

New Delhi, this the 26th day of May, 2000

Asstt. Sub Inspector Jai Prakash No.2000/D,  
S/o Shri Patram Singh, R/o 513, Gali No.8,  
Moonga Nagar, Near Chand Bagh, Bhajan Pura,  
Delhi-110096.

- Review-applicant

Versus

Addl. Commissioner of Police, New Delhi Range,  
Police Head Quarters, I.P.Estate,  
S.O. Building, New Delhi.

- Respondents

O R D E R

By V.K.Majotra, Member(Admnv) -

The applicant has moved this application under Section 22(3)(f) of the Administrative Tribunals Act, 1985 seeking review of order dated 7th March, 2000 in OA 1299/1995.

2. According to the applicant he had received the copy of the aforesaid order on 29.3.2000 and claimed that the review has been filed within limitation period. After receiving the aforesaid order on 29.3.2000, he has filed the review application on 2nd May, 2000. Obviously the review application has not been filed within 30 days from the date of receipt of a copy of the order by the applicant and, therefore, it cannot be entertained as per the provisions of Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987. The Hon'ble Supreme Court in the case of K.Ajit Babu and others Vs. Union of India and others, JT 1997(7) SC 24 has held that the right of review is available if such an application is filed within the period of limitation. The review application is accordingly rejected at the circulation stage itself.

V.K.Majotra  
(V.K.Majotra)  
Member (Admnv)

rkv.

Ashok Agarwal  
(Ashok Agarwal)  
Chairman